

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

Dated: Allahabad, the 25th day of July, 2001.

Coram: Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, JM

ORIGINAL APPLICATION NO. 870 OF 2001

Moti Lal Malhotra,

s/o late Devi Das Malhotra,

r/o H.No.2 L/13, Dabauli-I,

Kanpur Nagar.

By Advocate: Sri R.K. Shukla . . . . . Applicant

Versus

1. The Union of India,  
through the Secretary,  
Ministry of Defence, Deptt. of Defence  
Production, Govt. of India,  
New Delhi- 11.
2. The Director General, Quality Assurance Estt.,  
Department of Defence Production (DGQA),  
Ministry of Defence, Govt. of India,  
DHQ PO New Delhi- 11.
3. The Controller,  
Controllerate of Quality Assurance Estt.(GS),  
Ministry of Defence (DGQA), Govt. of India,  
Post Box No.127, Kanpur- 208 001.
4. The Controller General of Defence Accounts,  
West Block V, R.K. Puram,  
New Delhi- 110 066.

. . . . . Respondents

Counsel for the Respondents: Sri Ganga Ram Gupta

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(ORAL)

(By Hon'ble Mr. S. Dayal, AM)

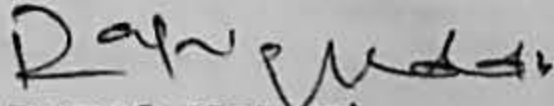
The applicant has come to us for a direction to the Respondents to release applicant's pay fixation, as approved by the C.D.A., Lucknow on 30.6.2000. A direction is also sought to pay arrears of pay and allowances due to fixation of pay in accordance with the provisions of Government's letter dated 15.9.95.

2. We have heard Sri R.K. Shukla for the applicant and Sri Ganga Ram Gupta for the Respondents.


3. We find that the applicant in connection his relief sought in this O.A. has filed several representations dated 10.11.2000, 18.12.2000, 29.1.2001 and 27.2.2001. The said representations are still pending with the respondents, according to the learned counsel for the applicant.

4. We are of the view that the controversy in this case can best be expeditiously settled by requiring the respondents to dispose of the representations of the applicant in a time-bound manner. In order to facilitate the task of the respondents, as we find that the applicant has filed a number of representations containing different facts, we permit the applicant to file a consolidated representation within 15 days and the Respondents are directed to decide the same within two months from the date of receipt of the said representation.

There shall be no order as to costs.

  
(RAFIQ UDDIN)

JUDICIAL MEMBER

  
(S. DAYAL)

MEMBER (A)

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